

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. C/449 /2007 , C/STAY/ 1757 /2007 –SM[BR]

Date 04/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S AIRPORTS AUTHORITY OF INDIA
OPERATION OFFICES GURGAON ROAD, NEAR IGI
AIRPORT, CARGO TERMINAL, N DELHI.
110037

M/S AIRPORTS AUTHORITY OF INDIA

Appellant

C.C. NEW DELHI (IMPORT & GENERAL)

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 553 /2008 –SM[BR]&S/258/ 2008 dated 29.2.2008

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C. NEW DELHI (IMPORT & GENERAL)

NEW CUSTOM HOUSE, NEAR I.G.I. AIRPORT, NEW
DELHI 110037.

2. Adv. / Consult

MR.J M SHARMA

G-31, BASANT ENCLAVE, NEW DELHI

3. S.D.R.

~~4. J.C.B.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II**

C/Stay 1757/07, C/Appeal No.449 /2007-SM

(Arising out of order in appeal No.CC(A)/64/D.I/ACU dated 25.4.2007
passed by the Commissioner of Central Excise (Appeals), New Delhi)

M/s Airports Authority of India
Appellant
(Rep. by Shri S.M. Sharma, Consultant)

$$V_S$$

CC, New Delhi

Respondent
(Rep. by Shri Rajmal, DR)

Coram: Hon'ble Mr P.K. Das, Member(Judicial)

Date of Hearing: 29.2.2008

Final Order No. 553 — /2008-SM(BR)
stay order No. 258 /2008-SM(CB R)
Per P.K. Das:

The learned Advocate for the appellants placed the clearance certificate of the COD. It appears from the said certificate that the Committee took note of the fact that the amount under dispute was not significant for pursuing an appeal before the CESTAT. The learned Counsel seeks to withdraw the appeal in view of the COD clearance.

2. Accordingly, the appeal alongwith the stay application are dismissed as withdrawn.

(Order dictated and pronounced in the open Court).

MPS*

(P.K. Das)
Member(Judicial)